F.No. 11/09/Reg/Harmoniztn/2014
Food Safety and Standards Authority of India
(A Statutory Authority under Ministry of Health and Family Welfare, Govt of India)
FDA Bhawan, Kotla Road, New Delhi

The 3rd June, 2017

Subject: Direction under section 16 (5) of Food Safety and Standards Act, 2005 regarding extension of time period for the compliance of Notification F. No. 11/09/Reg/Harmoniztn/2014 dated 5th September, 2016 relating to standards of Food Additives for use in various Food Categories.

Reference is drawn to Notification No. 11/09/Reg/Harmoniztn/2014 dated 5th September, 2016 published in the Gazette of India prescribing revised provisions for use of food additives in various foods/food categories. This notification had the effect of revising the provisions related to the use of food additives in various foods/categories of foods, including the vertical standards of food products. As per this notification, a transition period of six months i.e. up to 1st July, 2017 has been given to the food business operators to comply with the amended regulation.

2. However, representations have been received from various stakeholders requesting for further extension of time for enforcement of the said amendment regulation since the consequential restriction in the use of a large number of food additives is creating technological challenges to the industry in terms of product reformulation and related labelling.

3. In view of the fact that further amendments to the above regulations are currently under process to address the concerns received from various stakeholders, it has been decided that compliance with the Notification of 5th September 2016 will be enforced with effect from 1st July 2017, with the exception of the food additive provisions:

- that are relisted in the “Notice Calling for suggestions, views, comments etc. from stakeholders within a period of 60 days on the draft notification related to amendment so as to include additional additives in Appendix- A. (Uploaded on: 03.05.2017)”.
- that are listed in the standards of food products specified under Sub-Regulation 2.1.9 (Foods for Infant Nutrition) of the Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011
pertaining to the use of lecithin as listed, prior to the amendment Notification of 5th September 2016, in the eighth Proviso of Item (2) of Sub-Regulation 3.1.5 (Antioxidants) under Regulation 3.1 (Food Additives), of the Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011.

It is clarified that these exceptions will remain effective only until the final notification of the amendments to the food additive provisions in furtherance of the above-mentioned notice and amendment regulations.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of Food Safety and Standards Act, 2006.

(S.K. Yadav)
Director (Regulatory Compliance)

To

1. All State Food Safety Commissioners
2. All Authorised Officers, FSSAI
3. All Central Designated Officers of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Advisors/Directors, FSSAI